

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **17<sup>th</sup>** Day of **February**, 2020)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**

**Original Application No.330/1584/2014**

Rajendra Prasad Srivastava

..... **Applicant**

**By Advocate:** **None**

Versus

Union of India & Ors.

..... **Respondents**

**By Advocate:** **Shri D.S. Shukla**

**O R D E R**

— List revised. None present for applicant. Shri D.S. Shukla, Advocate is present for respondents.

2. Record reveals that rejoinder has not been filed by the applicant. Applicant and his counsel were not present even on last date. It appears that applicant is not interested in pursuing this Original Application. Accordingly, the Original Application is dismissed in default and for non prosecution.

**(Justice Bharat Bhushan)**

Member (J)

Sushil